subscriber's telephone by unauthorised; persons. Would you fit some device in the subscriber's telephone so that he will be able to know has made the call?

SHRI SANTOSH -MOHAN DEV: As I said, when computerisation is done, in the case of STD, we will" be able to" give the exact number to which the caller has made the call. Now. we/cannot give-it. I agree. But we will monitor it and if there is any mistake, we take certain measures to see that the grievance is redressed. As I said, we are taking steps. But this is subject to the availability of funds which are very limited. But we will do it gradually so that this is eliminated.

SHRI MUKHTTAR SINGH MALIK: Sir, this question has been agisting our minds and this has been discussed many times "in this House. The reply of the hon. Minister has always been a routine one. The Minister has very conveniently chosen to defend his officers by saying that they are' not responsible for the mischief.

MB. CHAIRMAN: Questions Hour is over.

WRITTEN ANSWERS TO QUES-

Marketing Permission for Proleukin Interleukin-2

•26. SHRI T. R. BALU: SHRI V. GOPALSAMY:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have taken any decision to make use of the latest anti caneer drugs, deve-lejped in the USA, namely Proleukla-Interleukin-2 (H-2); and

(b) whether any company has been given permission to market this drug in the country, if so, what are the details thereof?

THE MINISTER OF STATE THE MINISTRY OF HEALTH OF *HEALTH AND*

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FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) No, Sir.

to Questions

(b) No Company has sought permission so far to market this drug in the country.

Meeting of Joint Consultative Committee of Railway Employees

27.DfbAPUKALDATESHRIASHOKNATHVERMA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is fact that the Joint Consultative Committee of the "railway employees has not met for a long time;

Ob) if. so, when its last meeting was held; and

(c) what were the decisions taken, at that meeting and whether those decisions have been implemented?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA); (a) There is no Committee designated as Joint Consultative Committee on the Railways. It is persuraed that the Hon'ble¹ Members are referring to Departmental Council under the Joint Consultative Machinery, It is not a fact that a meeting of the Depart-menal Council under the Ministry of Railways has not been held for a long time.

(b) Last meeting of Departmental Council was held on 30-12-86! and 31-12-86,

(c) In this meeting, 59 carried forward items and 33 fresh items, cover-ing a wide range of Staff Side de-mands were discussed Out of these, 25 earried forward items and 8 fresh items finalished. There were 11 items from the previous meetings which had been Referred to the varietur Committees of the Departmental Council. The, Council adpoted the reports of the two Committees nd decided that remains be discussed in a special meeting of the Departmental